

12.13 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

[English]

Thirty-Ninth Report

SHRI M. THAMBI DURAI (Dharmapuri): Sir, I beg to present the Thirty-Ninth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

RE: CALLING ATTENTION

[English]

SHRIMATI KISHORI SINHA (Vaishali): Sir, I call the attention of the Minister of Water Resources to the following matter of urgent public importance and request that he may make a statement thereon:—

"Devastating floods in Assam Bihar, West Bengal and other parts of the country resulting in immense loss of life and property and the remedial measures taken by the Government in that regard."

SHRI DINESH GOSWAMI (Guwahati): Sir, in the past also, calling Attention discussions were converted into discussions under Rule 193 and in this case also the discussion should be converted into discussion under Rule 193 because no Member from Assam has been favoured in the ballot. (Interruptions)

MR. SPEAKER: If we do it under Rule 193, you agree that only two of you will speak. Is that all right?

(Interruptions)

MR. SPEAKER: We will convert it into discussion under Rule 193. Otherwise I don't want to set up a bad precedent Shri-mati Kishori Sinha.

(Interruptions)

SHRIMATI KISHORI SINHA: Sir, I call the attention...

(Interruptions)

MR. SPEAKER: One minute. What is this going on here? The problem is that we will have to change the date also.

SHRI DINESH GOSWAMI: Sir, let the Members who are listed in today's business under Calling Attention speak in the discussion under Rule 193 and two Members of Assam may be permitted to speak in the discussion under Rule 193, if the House has no objection. If the House agrees to this...

PROF. MADHU DANDAVATE (Rajapur): We have no objection.

SHRIMATI GEETA MUKHERJEE (Panskura): Sir, in the last seven years, there was only one precedent. That was during the discussion on the Calling Attention on Punjab when you allowed the hon. Member, Shri Nihal Singh to speak in addition to the names listed in the business of the House. Now, one Member from Assam may be allowed.

(Interruptions)

MR. SPEAKER: No, no.

(Interruptions)

PROF. MADHU DANDAVATE: I suggest that one Member from the ruling party and one Member from the Opposition Party may be accommodated.

SHRI BIPIN PAL DAS (Tezpur): Sir, the other day I raised this question and I was told that we will be given an opportunity to discuss this matter. Therefore, I suggest that along with the five Members whose names have been listed in today's business, two more Members from Assam should be allowed to speak, one from this side and the other from the Opposition side.